

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.34/RP/2018
in Petition No. 229/MP/2017**

Subject : Petition for review of the order dated 20.7.2018 in Petition No. 229/MP/2017 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 12.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Power Company of Karnataka Limited(PCKL).

Respondent : NTPC Vidyut Vyapar Nigam Limited (NTPC VVNL)

Parties present :Shri Darpan K.M., Advocate for PCKL
Shri Abhay K.Srivastava, Advocate for NTPC NVVNL
Shri Sujoy Das Verma, Advocate for NTPC NVVNL
Shri Nishant Gupta, NTPC NVVNL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed for seeking review of the order dated 20.7.2018 in Petition No. 229/MP/2017 on the following two grounds:

- (a) Error in multiplication for computation of energy scheduled as per copies of 'Acceptance for Scheduling Letter' issued by SRLDC –Row 3 in table at Para 71 of the impugned order; and
 - (b) Non-consideration of the curtailed quantum of energy from 28.11.2016 to 30.11.2016.
2. Learned counsel for Review Petitioner submitted that the data provided by SRLDC were already placed on record. However, the same was not considered by the Commission in the impugned order. Learned counsel for the Petitioner requested for stay on the payment of amount else an interest at the rate of 9%.
3. Learned counsel for the NVVNL accepted notice.
4. After hearing the learned counsel for the Review Petitioner, the Commission admitted the Review Petition and directed issue notice to the Respondents.

5. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 28.12.2018, with an advance copy to the Petitioner, who may file its rejoinder, any, by 15.1.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

6. The Commission directed NVVNL not to take any coercive measure till the next date of hearing.

7. The Review Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**